

Cont no 39/91
B-A 34/88

(12)

28.1.92

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon. Mr. A.B. Gorthi, Adm. Member.

Heard the learned counsel for the
applicant. Issue notice to the opposite party
contemnors as to why the proceedings for committing
contempt should not be initiated against them.
Reply be filed by 13.4.92, on which date the
opposite party contemnors may appear in person
or through some Advocate.

[Signature]
A.M.

[Signature]
V.C.

Shakeel/

OR
Notice Issued
[Signature] 5/2

13.4.92

Honbl. Mr. Justice U.C. Srivastava V.
Honbl. Mr. A.B. Gorthi Adm. Mem.

Pick up on 16.4.92

[Signature]
Am

[Signature]
R

16-1